CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 319/1997 in O.A. NO. 167/1997

New Delhi this the 28th Day of January 1998

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J) Hon'ble Shri S.P. Biswas, Member (A)

- Shri Satyavir Singh, Son of Shri Santa Ram,
- 2. Shri Hawa Singh, Son of Shri Ram Singh, Resident of Gaukr Bhawan, Gali No. 40, Sadh Nagar II, Palam Colony, New Delhi-110 045. Petitioners

(By Advocate: Shri Shri V.P. Sharma)

.-Versus-

Shri V.K. Kaw, Divisional Railway Manager, Northern Railway, Biakanar Rajasthan.

Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (ORAL)
Dr. Jose P. Verghese, Vice-Chairman (J)-

This Contempt Petition has been filed complaining non-engagement of the petitioners in accordance with the orders passed by this court previously. By the respondents were directed to consider the representation of the petitioners and pass appropriate orders. The two orders given in R-1 and R-1/1 were passed by the respondents on the same date, but in a cyclostyled format, in which it was stated "You had left the Railway work and site willfully, voluntarily, arbitrarily and without information to Administration/Senior Subordinates/Incharge. As you had

willfully disliked to work under Railway administration hence it is clear that the extant Railway instructions on the subject are not applicable in your case".

Since both the orders contain the self saying words, we perused the original records and we were not convinced on perusal that the entry in the cyclostyle proforma is correct with respect to the present petitioners. In view of this, respondents have undertaken to re-consider the case of the petitioners and engage them as Casual Labourers according to their seniority in preference to freshers and outsiders. On the basis of the said undertaking, and on the basis of the oral apology made by. the respondents, we drop these contempt of proceedings and discharge the notices.

(S.P.Biswas)

Member (A)

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(Dr. Jose P. Verghese) Vice-Chairman